

Central Administrative Tribunal  
Principal Bench: New Delhi

O.A. No. 2168/92

(9)

New Delhi this the 23rd day of September 1997

Hon'ble Shri S.R.Adige, Vice-Chairman (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

Shri K.C. Verma  
Console Operator,  
Northern Railway, Hqr. Office,  
Baroda House,  
New Delhi. ....applicant

(By Advocate: Shri D.S.Mahendru, Proxy  
for Shri V.K. Tondon)

Versus

Union of India: through

1. General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. Jt. Director (Estt. (N) II )  
Railway Board,  
Rail Bhawan,  
New Delhi
3. F.A. and C.A.O. (Admn.)  
Northern Railway,  
Head Quarter Office,  
Baroda House  
New Delhi.
4. Shri D.N. Seth  
Console Operator, Northern Railway,  
Baroda House,  
New Delhi.

....Respondents

( By Advocate: Shri S.K.Sawhney)

ORDER (Oral)

By Hon'ble Shri S.R.Adige, Vice-Chairman (A)

Shri D.S.Mahendru, proxy counsel for the  
applicant appears and prays for permission to withdraw the  
O.A. as the same <sup>is stated to have</sup> ~~is~~ become infructuous. Permission  
allowed and the Original Application is dismissed as  
withdrawn.

A.Vedavalli  
(Dr. A. Vedavalli)

Member (J)

cc.

S.R.Adige  
(S.R.Adige)  
Vice-Chairman (A)